

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**LOK SABHA
UN-STARRED QUESTION NO.4253**

ANSWERED ON MONDAY, MARCH 27, 2023/CHAITRA 6, 1945(SAKA)

REGISTRATION OF ADANI GROUP COMPANIES

QUESTION

4253. SHRI MANISH TEWARI:

Will the Minister of CORPORATE AFFAIRS

be pleased to state:

(a) whether the Government is aware of reports stating that the Adani Group has 126 companies registered to a single address in London, United Kingdom and if so, the details thereof;

(b) whether the Government is aware that 56 of these companies are active subsidiaries of a parent company called Adani Energy Holdings and if so, the details thereof;

(c) whether the Government is aware that the aforesaid companies have a sole director named Sanjay Newatia whose name figures in the Pandora Papers investigations and if so, the details thereof; and

(d) whether the Government intends to inquire into the aforesaid UK-based companies linked to the Adani Group in order to investigate the Adani Group for alleged stock manipulation and if so, the details thereof and if not, the reasons therefor?

ANSWER

Minister of State (Independent Charge) of the Ministry of Statistics and Programme Implementation; Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Corporate Affairs.

(Rao Inderjit Singh)

(a) to (c): Matters related to registration of companies in foreign countries do not fall within the domain of Ministry of Corporate Affairs.

(d): The matter relating to investigation into alleged stock manipulation of certain entities belonging to the Adani Group is under consideration of the Hon'ble Supreme Court in W.P. (C) No. 162/2023. Vide order dated 02.03.2023, the Hon'ble Supreme Court has directed SEBI to investigate inter-alia, whether there was any manipulation of stock prices in contravention of existing laws and conclude its investigation within two months and file a status report. The Hon'ble Supreme Court has further constituted an expert committee for inter-alia making an assessment of the regulatory framework and investigating whether there has been regulatory failure in dealing with the alleged contravention of laws pertaining to the securities market in relation to the Adani Group or other Companies. The Hon'ble Supreme Court has directed the committee to submit the report before the court within two months. Hence, the matter is sub-judice before the Hon'ble Supreme Court.
